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cation of quota has caused great harm to the small mills while giving protection to the big industrialists?

SHRI S. V. RAMASWAMY: It is not merely the small mill, but the whole industry is suffering because of the shortage of foreign exchange. In 1960-61 the industry was allotted Rs. 10:25 crores. In 1963-64 it came down to Rs. 5 crores and in 1964-65 also it is Rs. 5 crores. Therefore, the *pro rata* production itself has gone down.

<u>شری عبدالغلی</u>: کہا وزیر صاحب فرمائیں گے کہ ۲۲–۱۹۹۲ میں جب '-مجنسی ھو گئی اور اس کے بعد لایا گورنمنٹ کی ایسی پالیسی ھے کہ سارا مال جو فوج کو دیا جائے یا سپلائی کیا جائے وہ ھندوستانی جائے یا سپلائی کیا جائے وہ قدوستانی ارن ھو - اگر ایسا ھے تو اس وتت ہمپ ایمرجنسی تھی تو کیوں یہ مال باھر سے ملکوایا اور اس میں سپلائی کیا -

[श्वो ग्रब्दुल गती : क्या वजोर साहव करमावेंगे कि 1962-63 में जब एमरर्वें ती हो गई और उसके बाद से क्या गवर्तनेट को ऐसी पालिसो है कि सारा माल जो फौज को दिया जाए या सप्लाई किया जाय बह हिन्दुस्तानी ऊन हो । अगर ऐसा है तो उस बक्त जब एमरजेंसी थी तो क्यों वह माल बाहर से मंगवाया और उसमें उन्होंने कितना माल फोज के लिए सप्लाई किया ?]

SHRI S. V. RAMASWAMY: Madam, the entire imported wool was allotted for the purpose of defence in 1962-63.

THE DEPUTY CHAIRMAN: Next question.

[श्वी अस्डुल ग्रनीः मैडम, यह तो उन्होंने बताया हो नहीं कि कितना माल बाहर से मंगवाया गया उसको तैयार करके कितना उन्होंने फ्रीज के लिए दिया ?]

This is a very important question. (No

reply.)

APPLICATIONS FOR CEMENT PERMITS PENDING WITH DELHI ADMINISTRATION

•647. SHRI LILA DHAR BAROOAH: Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

(a) the number of applications received by the Civil Supplies Department, Delhi Administration, for the grant of permits for cement and bricks for minor construction purposes during the last six months;

(b) the number of permits granted till the end of February, 1965;

(c) whether it is a fact that a large number of applications are pending with that Department for a long time, if so, the reasons therefor; and

(d) what are the criteria for the grant of permits to the applicants?

THE DEPUTY MINISTER IN THB MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA): (a) to (d) A statement is laid on the Table of the-House.

t[] Hindi transliteration..

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(a) 23,688.

(b) 12,920; further 1,085 applications have been rejected since on verification demands were not found satisfactory.

(c) 9,683 applications were pending at the end of February, 1965 (due to the shortage of cement).

(d) The Delhi Administration has adopted the following criteria for the grant of permits to the applicants:

(i) *New Constructions*—Applications for new construction are required to be supported with sanctioned plans of Muni cipal Corporation or NJXM.C. The assessment of bricks and cement is made on the basis of the specifications given in the copies of the sanctioned plans.

(iii *Cases of rural areas.*—The applications are recommended by the respective Block Development Officers and the permits for bricks and cement are issued according to their recommendations.

(iii) *Repairs of houses etc.*—Applications for repairs are considered in two categories; *viz.*—

(a) Emergent repairs.

(b) General repairs.

UnoVr category (a) permits are genen .:/ issued urgently. In such cases the applications are supported by the emergency notices issued by the Municipal Corporation for carrying out repairs within specified period mentioned in the notices. Under category (b), the applications are sent to the Inspectors of the Civil Supplies Directorate for verification and assessment of the demand of cement and bricks. On the basis of the verification reports, permits for bricks and cement are issued to the parties according to the registration of the applications and letters are sent at the resfdences of the applicants for the collection of permits.

SHRI LILA DHAR BAROOAH: In the Statement it is stated that 9,683 applications are still pending. May I know when does the Government expect to *ulfil this shortage?

SHRI BIBUDHENDRA MISRA: It is very difficult to answer that question. The applications have been pending because of the shortage of the quarterly bulk allocations. When these quarterly allocations are being made and the shortage is being made good, fresh applications will be coming in.

SHRI SANTOKH SINGH: In view of the fact that there is acute shortage of cement in Delhi even for minor repair works and hundreds of people return from the Civil Supply Department disappointed, may I know whether the Government will consider declaring Delhi a specially privileged city and grant more cement to it?

SHRI T. N. SINGH: I may point out, Madam, that Delhi is one of the most favoured cities in this regard. There has been some 400 to 500 per cent, increase in the allotment of cement to Delhi during the last 4 to 5 years. As such, to make any further increase would be rather a hard task.

SHRI I. K. GUJRAL: Madam, the hon. Minister has in his Statement stated that for new house constructions permits are being issued on the basis of approved plans etc. etc. May I ask the hon. Minister if it is not a fact that Delhi Administration has now notified that no new applications for the construction of houses v/ill be entertained and they are not being entertained? If that is a fact, does the Government support the idea that no new houses should be built in Delhi?

SHRI T. N. SINGH: No such notification has been issued. I have enquired about it and I find that some such decision was taken at a meeting of some committee and as yet no final decision has been taken.

BOOKINGS FOR CARS AND SCOOTERS

*648. SHRI I. K. GUJRAL: Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

(a) the total number of orders booked for Fiat, Hindustan and Standard Cars respectively as on the 1st March, 1965;